

[Shri B. R. Bhagat]

G.S.R. 467 dated the 25th April, 1959, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library, See No. LT-1424/59].

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT.

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (i) G.S.R. No. 469 dated the 25th April, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
- (ii) G.S.R. No. 470 dated the 25th April, 1959, making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
- (iii) G.S.R. No. 473 dated the 25th April, 1959, making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958. [Placed in Library, See No. LT-1425/59].

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (i) G.S.R. No. 476 dated the 25th April, 1959.
- (ii) G.S.R. No. 477 dated the 25th April, 1959, containing the Customs Duties Drawback (Polo Sticks) Rules, 1959.
- (iii) G.S.R. No. 478 dated the 25th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(iv) G.S.R. No. 479 dated the 25th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates), Rules, 1958.

(v) G.S.R. Nos. 480 and 481 dated the 25th April, 1959, making certain further amendments to the Customs Duties Drawback (Brand Rates) Rules, 1958.

(vi) G.S.R. No. 484 dated the 25th April, 1959.

(vii) G.S.R. No. 485 dated the 25th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958. [Placed in Library, See No. LT-1426/59].

AMENDMENTS TO REPRESENTATION OF THE PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES

The Deputy Minister of Law (Shri Hajarnavis): Sir, I beg to lay on the the Table, under sub-section (3) of Section 28 of the Representation of the People Act, 1950, a copy of Notification No. G.S.R. 462 dated the 21st April, 1959 making certain further amendments to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956. [Placed in Library, See No. LT-1427/59].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

Sardar Hukam Singh (Bhatinda): Sir, I beg to lay on the Table the Minutes of the sittings (Thirty-fifth to Forty-sixth) of the Committee on Private Members' Bills and Resolutions held during the Seventh Session.